

9/3/26

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

FAO No. 3500 of 1999 (O & M)

The New India Ass. Co. Appellants
V/s
Shashi Kiran Mahajan Respondents

Notice to:

Respondents:

- 6. S. Rupinder Singh son of S. Ajaib Singh, resident of C.W. 244, Sanjay Gandhi Transport Manager, Delhi and also carrying on business at 55, Akal Sahai Complex opposite Railway Station Amritsar. (Owner of Tata Bus No. DL-1P-8017).**

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **19.05.2026(Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on 23rd day of March, 2026.

23/3/26
Superintendent (Judl.),
For Registrar (Judicial)
